

Unqualified Examiners for Licensing Pilots

180. PROF. NARAIN CHAND PARASHAR: Will the Minister of CIVIL AVIATION AND TOURISM be pleased to state:

(a) whether the attention of Government has been drawn to the news item published captioned 'Unqualified men licensing pilots' in the 'Times of India' dated 23 October, 1988 stating among other things that unqualified examiners have been responsible for the evaluation of pilots;

(b) if so, the reaction of Government thereto;

(c) whether any investigation has been made into the qualifications of the concerned examiners;

(d) if so, the findings thereof and the action taken thereon; and

(e) if not, whether Government propose to have the investigations made and action taken to avoid recurrence of the tragedies on account of poor evaluation and unqualified examiners?

THE MINISTER OF STATE OF THE MINISTRY OF CIVIL AVIATION AND TOURISM (SHRISHIVRAJ V. PATIL): (a) Yes, Sir.

(b) to (e). It is not correct to say that unqualified examiners have been responsible for evaluation of pilots, because the officers entrusted with the job of conducting examinations are qualified technical personnel and experienced in the field and also are adequately equipped for the purpose. There has been no laxity in the standards of assessment of Aeronautical knowledge of pilots. The standards of examinations for various categories of pilots licences have been updated from time to time and improved to make them more profession-ori-

ented at par with international standards. It is, therefore, felt that there is no need for any investigation.

Revival of sick industries in Bihar

181. DR. C.P. THAKUR: Will the Minister of INDUSTRY be pleased to state:

(a) the number of sick industries in Bihar as on 30 June, 1989; and

(b) the steps taken to revive sick industries in Bihar?

THE MINISTER OF STATE IN THE DEPARTMENT OF INDUSTRIAL DEVELOPMENT IN THE MINISTRY OF INDUSTRY (SHRI M. ARUNACHALAM): (a) Data on sick industrial units in the country which are assisted by banks are collected by the Reserve Bank of India. As per the latest information available from RBI, there are 29 sick units in the organised sector and 14,151 sick units in the small scale sector in Bihar, as at the end of December, 1987.

(b) For revival of sick industrial units, Government of India have got a uniform policy for the whole country, including Bihar. Some of the important aspects are as follows:

- (i) The Government have enacted a comprehensive legislation namely "The Sick Industrial Companies (Special Provisions) Act, 1985". A quasi-judicial body designated as 'The Board for Industrial and Financial Reconstruction (BIFR)' has been set up under the Act to deal with the problems of sick industrial companies in an effective manner, which has become operational with effect from the 15th May, 1987.
- (ii) The Reserve Bank of India have issued guidelines to the banks for